

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) (Insolvency) No. 1380 of 2019**

**IN THE MATTER OF:**

**Amit Katyal**

**...Appellant**

**Vs**

**Meera Ahuja & Anr.**

**....Respondents**

**Present:**

**For Appellant: Ms. Bina Gupta, Ms. Sheena Taqui, Ms. S. Dubey,  
Mr. Abhijeet Sinha and Mr. Saikat Sarkar,  
Advocates.**

**For Respondents: Mr. Lokesh Bhola and Mr. Sanchit Gawri,  
Advocates.**

**Mr. Yogesh Mittal, Advocate for IRP with Mr.  
Jugraj Bedi, IRP.**

**ORDER**

**20.01.2020:** It is intimated that the parties have not reached settlement.

The question arises as to whether Respondent can be said to be an allottee being a defaulter.

Post the case 'for orders' on **23<sup>rd</sup> January, 2020**. Appeal may be disposed of on the next date.

Interim order passed earlier shall continue till next date.

[Justice S. J. Mukhopadhaya]  
Chairperson

[Justice Bansi Lal Bhat]  
Member (Judicial)

*am/sk*